

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

(5)

Regn.Nos. (1) OA 1118/91 Date of decision: 24.04.92.

(2) OA 1022/91

(1) OA 1118/91

Shri Raj Singh ... Applicant

Vs.

Director General, ... Respondents

ESIC & Another

✓ (2)

OA 1022/91

Shri Raj Kumar Panwar .. Applicant

Vs.

Director General, .. Respondents

ESIC & Another

For the Applicants .. Shri K.L.

Bhatia, Counsel

For the Respondents .. Shri D.P.

Malhotra, Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN (J)

THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may

be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

Q.

.2.

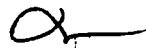
JUDGMENT(ORAL)

(of the Bench delivered by Hon'ble Shri P.K.

Karthi, Vice Chairman(J))

We have heard the learned counsel of both parties and gone through the records of these cases. The applicants have worked for about 240 days though with technical breaks as Chowkidars in the ESIC Hospital. The grievance of the applicants is that they have not been appointed on regular basis against Group 'D' posts and that they have also not been given regular pay scales.

2. In a batch of cases decided on 23.04.92 (OA 826/91 and connected matter - Kamlesh Prakash and Another Vs. Director General, ESIC and Others) the Tribunal had disposed of similar application with the direction to the respondents to consider engaging the applicants as Chowkidars on regular basis if they are found suitable for such regularisation in accordance with the ESIC (Recruitment) Regulations, 1965 in all respects. As the present applicants are also similarly situated, we dispose of the present applications with the same orders and directions mentioned above. The respondents shall comply with the above directions as expeditiously as possible, but preferably within a period of 4 months from the date of receipt of this order.



..3..

3. The interim orders passed in these cases are hereby made absolute with the above observations.

4. There will be no order as to costs.

Let a copy of this order be placed in both the case files.

(I.K. RASGOTRA)
MEMBER(A)
24.04.1992

(P.K. KARTHA)
VICE CHAIRMAN(J)
24.04.1992

RKS
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